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Title: Need to restore the land of widows, military personnel and people belonging to weaker section allotted to them in Delhi under 20-Point Programme.

DR. UDIT RAJ (NORTH WEST DELHI): Mr. Deputy-Speaker, Sir, the Scheduled Castes, widows, OBCs, military personnel and poor people were allotted land for housing and agricultural purposes under 20-Point Programme in NCT of Delhi U/S 74(4) of D.L.R. Act, 1954 in the year 1970 and 1976. They have been deprived of their legitimate rights of Bhumidhari for the last 38 years. To make it specific, a case in point is that between 1987 and 1989, 27 people of Daryapur Kalan, Delhi – 39, were allotted land for housing from Khasra No. 63 (1/2) but they were deprived of the land; and in 1996, the land was used for construction of a park. These beneficiaries have all relevant documents like map and other papers and yet their grievances have not been redressed; and the authorities are trying to falsify their claim.